

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 208
(IB)-3048(ND)2019

IN THE MATTER OF:

**M/s. Kashmir Motor & General Finance Pvt. ... Applicant/Petitioner
Ltd.**

Versus

M/s. Vipul Limited ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 15.07.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

**For financial creditors: Adv. Sandeep Bajaj , Adv. Devansh Jain and
Adv. Sangya Gupta
Adv Sumesh Dhawan and Vatsala Kak for Respondent**

ORDER

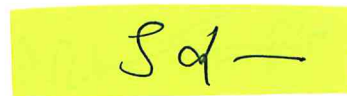
Since the CIRP has already been initiated against the Corporate Debtor, the Petition has become infructuous.

The Petition (IB)-3048(ND)2020 is **Dismissed being infructuous.**

However, the Petitioner is at liberty to raise his claim before the RP of (IB) 541/2019.



**(L. N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**